

" ‡" Œ" f> \
CG-DL-E-01072021-228069

होंगे जो निधि द्वारा निर्धारित पात्रता मानदण्डों को पूरा करते हों तथा जिनकी ऋण राशि 10 लाख रुपए से ऊपर तथा 20 लाख रुपए तक हो।

2. उक्त योजना में, अनुलग्नक की टिप्पणी में “एमएलआई द्वारा क्रेडिट प्रबंधन” शब्दों और पदों के बाद निम्नलिखित शब्दों को अंतर्विष्ट किया जाएगा, नामतः --

“तथापि, यह पे-आऊट सीमा (कैप) एसएचजी पोर्टफोलियो पर लागू नहीं होगी।”

3. उक्त योजना की अन्य सभी निबंधन और शर्तें पूर्ववत् रहेंगी।

[फा.सं. 21/1/2020/आईएफ-II]

ललित कुमार, आर्थिक सलाहकार

नोट : मूल योजना 18 अप्रैल, 2016 के का.आ.1443(अ) के माध्यम से भारत के राजपत्र, असाधारण, भाग II खंड 3, उप-खंड (ii) में प्रकाशित हुई थी और तदनंतर उक्त को 16 अप्रैल, 2020 के का.आ.1261(अ) की अधिसूचना के माध्यम से संशोधित किया गया था।

MINISTRY OF FINANCE

(Department of Financial Services)

NOTIFICATION

New Delhi, the 1st July, 2021

S.O. 2668(E).—In partial modification to the notification of the Government of India in the Ministry of Finance (Department of Financial Services), number S.O. 1443(E), dated the 18th April, 2016, the Central Government hereby makes the following amendments to the Scheme known as the Credit Guarantee Fund for Micro Units (CGFMU) (hereinafter referred to as the said Scheme), namely:—

1. In the said Scheme, in paragraph 2,—

(a) in sub-paragraph (xi), the brackets and words “(Interest rate as stipulated by Mudra; presently not to exceed 12% p.a.)” shall be omitted;

(b) for sub-paragraph (xii), the following sub-paragraph shall be substituted, namely:—

‘xii. “Eligible borrower” means new or existing micro unit / enterprise falling under any sector covered under PMMY or as defined in the MSMED Act, 2006 (as amended from time to time), who meets eligibility criteria prescribed by the Fund and whose credit requirement does not exceed the specified limit under PMMY. Specified limit of the loan shall be Rs.10 lakh or such other amount as may be decided by the Fund from time to time. Further, Overdraft loan amount of Rs.10,000/- sanctioned under PMJDY accounts shall also be eligible to be covered under Credit guarantee Fund. Eligible borrower would also mean Self Help Groups who meet eligibility criteria prescribed by the Fund and whose loan amount is above Rs.10 lakh and upto Rs.20 lakh.’

2. In the said Scheme, in the notes to the attachment, after the words and letters “credit management by MLIs”, the following words shall be inserted, namely:—

“This payout cap shall, however, not be applicable on the SHG portfolio.”

3. All other terms and conditions of the said Scheme shall remain unchanged.

[F. No. 21/1/2020/IF-II]

LALIT KUMAR, Economic Adviser

Note: The principal Scheme was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1443(E), dated the 18th April, 2016 and subsequently amended *vide* notification number S.O. 1261(E), dated the 16th April, 2020.